



2026:AHC:129505-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
HABEAS CORPUS WRIT PETITION No. - 751 of 2026

Smt. Husna And Another

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Qazi Vakil Ahmad
Counsel for Respondent(s)	:	G.A.

Court No. - 64

HON'BLE J.J. MUNIR, J.
HON'BLE ACHAL SACHDEV, J.

1. The detenue has been produced, pursuant to the rule issued by this Court on 01.06.2026, by Sub-Inspector Ramdhun Singh (PNO-860740245) and Lady Constable-1319 Aarti (PNO-212650404) of Police Station Kotwali Dehat, District Saharanpur, she is being held in custody of the Mahila Sudhar Grih, Saharanpur.
2. Sri Shashi Shekhar Tiwari, learned A.G.A. states that he does not know by what authority she is being held there.
3. Be that as it may, we are informed that she is being held in the custody of the Mahila Sudhar Grih, Saharanpur.
4. The case of petitioner no.1, Smt. Husna, is that she is an adult, aged about 27 years, and has married Salman, through whom this habeas corpus petition has been filed. The parties have married according to Muslim rites on 11.04.2026. The marriage was not acceptable to the first informant of Case Crime No. 0187 of 2026, under Section 87 B.N.S., P.S. Kotwali Dehat, District Saharanpur. The first informant, who is impleaded here as respondent no.8, is the detenue's brother.
5. Though notices were issued to respondent no.8 through the C.J.M. as well as by speed post, there is no return. We are satisfied that respondent no.8 is trying to evade our process and deliberately not appearing.
6. It is pleaded in the writ petition that the first petitioner and her husband, Salman, were living together as man and wife after she left her parents'

home on 07.04.2026. They stayed together at Mohalla Darbar Khurd, Jhadkedi Road, Kairana, Shamli, in a rented premises. After the FIR was lodged by the detinue's brother, the Police of P.S. Kotwali Dehat raided the rented premises on 15.05.2026 at Kandhla, where they were then staying, and forcibly took away the detinue in custody. They brought her to the Mahila Thana, Saharanpur, and subsequently she was sent to Nari Niketan, Saharanpur. She is still in Nari Niketan, Saharanpur. The petitioners claim harassment by their family members and a serious threat to their security as well.

7. Now that the detinue has been produced before us in compliance with the rule, we consider it expedient to record her stand in the matter:

"Q. आपका नाम?

A. हुस्ना।

Q. आपके पिता जी का नाम?

A. इमरान।

Q. आपकी आयु कितनी है?

A. 27 साल।

Q. सलमान कौन हैं?

A. मेरे पति हैं।

Q. आप इस समय कहाँ से आई हैं?

A. जी अपने ससुराल से आई हूँ।

Q. आप ससुराल किस तारीख को गई थीं?

A. मैं 10 तारीख को ससुराल गई थी।

Q. उससे पहले आप कहाँ थीं?

A. नारी निकेतन में थी।

Q. नारी निकेतन से ससुराल आपको कौन ले गया?

A. मेरी ननद और मेरे सासू माँ ने।"

8. Since petitioner no.1 is no longer in custody, no orders are required to be made in this petition for habeas corpus.

9. It is, however, clarified that if the petitioner no.1 has any other grievance against her family or the Police, she will be at liberty to seek such remedy as advised.

10. It is further clarified that petitioner no.1 will be free to go back home to her in-laws along with her husband, who is present in Court.

11. Subject to the above remarks, this petition is **consigned to records**.

(Achal Sachdev,J.) (J.J. Munir,J.)

June 29, 2026
Vikas Verma